

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-113**  
(IB)-546(PB)/2018  
New IA/2423/2024

**IN THE MATTER OF:**

Volkswagan Finance Pvt. Ltd.

**.....Applicant**

**Vs.**

Sterling Vehicles & General sales Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 of (IBC) in Liq.

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA/2423/2024:-**

This is an application filed for the purpose of replacement of the name of the Financial Creditor with the present Applicant on the ground of assignment of the debt. Issue notice to the Liquidator for filing their response and appearance. Notice be issued by all means and proof of service be filed. List this application on **11.06.2024**.

**Sd/-  
(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**